

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.313/TD/2023

Subject : Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for up-gradation of the inter-state trading license from Category 'V' to Category 'IV'.

Petitioner : Instinct Infra And Power Limited (IIAPL)

Date of Hearing : **29.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Nishant Kumar, Advocate, IIAPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, as per the direction of the Commission, vide Record of Proceedings for the hearing dated 8.12.2023, the Petitioner has already filed its compliance and has also paid annual licence fees for the current year. The learned counsel added that during the previous four financial years, the Petitioner has, in total, paid Rs. 17.30 lakh towards the licence fees, and even considering the annual licence fees of Rs. 3 lakh for Category IV, the Petitioner has paid excess fees of Rs.5.30 lakh.

2. In response to the specific query of the Commission whether the Petitioner has furnished the details of payment and its submissions towards payment of excess licence fees, the learned counsel replied in negative and sought liberty to file an affidavit to the above extent.

3. Considering the submissions made by the learned counsel for the party, the Commission permitted the Petitioner to file an additional affidavit as above within a week.

4. The Petition will be listed for hearing on **23.2.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**